

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOME AFFAIRS**  
**RAJYA SABHA**  
**QUESTION NO 03.08.2011**  
**ANSWERED ON**  
**SERIAL BLASTS IN MUMBAI .**

56

Shri Tariq Anwar

Will the Minister of COAL AND PETROLEUM AND NATURAL GAS AND MINES be pleased to state :-

- (a) whether it is a fact that once again serial blasts occurred in Mumbai on 13 July, 2011;
- (b) who are responsible for these blasts; and
- (c) what are the firm steps Government is taking for the safety of innocent people in the country?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI JITENDRA SINGH)

(a) to (c):A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (c) OF THE RAJYA SABHA STARRED QUESTION NO. 56 FOR 03.08.2011

(a):Yes Sir, three bomb blasts occurred in Mumbai on 13.07.2011. The first one at Zaveri Bazar, Mumbai, 3rd Agyari lane, near Dhanji Street, Mumbai-3, the second at Opera House, Tata Road No.1, Mumbai-4 and the third at Dadar (West), Kabutar Khana at BEST bus stop.

(b):Investigation is being conducted by Anti Terrorism Squad (ATS), Maharashtra with the help of Crime Branch, Mumbai. Central Agencies are also helping the ATS in the investigation of the case.

(c):In order to deal with terrorism, Government has taken various measures which inter-alia, include establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; augmenting the strength of Central Armed Police Forces; effective border management through round the clock surveillance and patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; up-gradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further, the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral fora and also during multi-level bi-lateral interactions.